Central Administrative Tribunal Lucknow Bench Lucknow.

Civil Contempt Petition No. 57/2009 IN OA 420/2002 This, the 27^{th} day of April, 2010

Hon'ble Shri Justice Shiv Charan Sharma, Member (J) Hon'ble Dr. A. K. Mishra, Member (A)

Surendra Prakash aged about 67 years, son of Sri Puttu Lal, resident of C-1520, Indira Nagar, Luckow-226016.

Applicant

By Advocate Sri N. Srivastava.

Versus

- 1. Ms. Indu Liberhan, Secretary, Ministry of Finance (Defence) Govt. of India, South Block, New Delhi-110001.
- Ms. Bulbul Ghosh, IDAS. Controller General of Defence Account, West BlockV, R.K. Puram, New Delhi.
- 3. Mr. V.V. Rao Principal Controller of Defence Accounts, Central Command, Lucknow Cantt. Lucknow.

Respondents

By Advocate Sri S. P. Singh.

Order (Oral) By Hon'ble Shri Justice Shiv Charan Sharma, M(J)

None is present for the applicant whereas, the learned counsel for the respondents Sri S. P.Singh is present. The learned counsel for the respondents have filed compliance report in accordance with the direction of the Tribunal.

2. We have perused the direction of the Tribunal in the O.A. It was directed that "the respondents shall communicate the adverse entries less than bench mark entries, if any, to the applicant within a period of one month from the date of receipt of the copy of this order and on being communicated the applicant is directed to make a representation against such entry within one

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and Ram Prasad within next 2 months."

month thereafter and the said representation of the applicant shall be decided within one month and if the entries are expunged or upgraded he should be considered for promotion from the date of his juniors R.K. Raizada

- 3. Hence there was a direction that firstly the respondents shall communicate adverse entries less than bench mark and thereafter a representation shall be made by the applicant against the entry for expunction and further time framed has been forwarded for consideration of the adverse entries and further provided if the entries are expunged or upgraded, he will be considered for promotion.
- Authority had passed a speaking order dated 14 9.2009 wherein his 'Average entries in the ACRs for the years 1993-94 and 1994-95 have been upgraded as 'Good'.

 Hence this part has already been complied with. Further direction was consideration for promotion in case the entries are expunged or upgraded, and on consideration for promotion, Sri Surendra Prakash was not found fit for promotion and on the strength of this compliance with stated that this contempt has rendered infructuous as compliance has already been made.
 - 5. As none is present for the applicant and we are convinced that due compliance of the order of the Tribunal has been made by the respondents and this back ground, the present application for contempt is liable to be dismissed as rendered infructuous.

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6. The contempt petition is dismissed as rendered infructuous. Notices issued to the respondents are

discharged.

Member (A)

and Charf (Justice Shiv Charan Sharma)

Member (J)

v.